

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).1627/2022

(Arising out of impugned final judgment and order dated 16-11-2021 in CRLBA No.986/2020 passed by the High Court Of Judicature At Bombay)

INDRANI PRATIM MUKERJEA

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

(IA No. 9221/2022 - APPLICATION FOR PERMISSION, exemption from filing c/c of the impugned judgt, exemption from filing O.T., permission to file additional documents/facts/annexures)
4657/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 7226/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 25-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Mukul Rohatgi Sr. Adv.
Ms. Sana Raees Khan Adv.
Mr. Sushil Karanjkar Adv.
Mr. Dhawesh Pahuja Adv.
Mr. Sandeep Singh AORFor Respondent(s) Mr. Tushar Mehta Ld. SG.
Mr. S. V. Raju, Ld. ASG.
Mr. Sairica Rajurajat Nair, Adv
Ms. Nidhi Banga, Adv.
Mr. Arvind Kumar Sharma, AORMr. Sachin Patil, AOR
Mr. Rahul Chitnis, Adv.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.UPON hearing the counsel the Court made the following
O R D E R

List after two weeks.

Additional documents, if any, be filed in the
meanwhile.(B.Parvathi)
Court Master(Anand Prakash)
Court Master